

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Contempt Petition No.28 of 1993 in

Dated: 15 OCT 1993

APPLICATION NO(S)

6 of 1993.

APPLICANTS: K.Gangadhar

v/s.

RESPONDENTS: Sri.B.Srinivasan Chief
Post Master General,
Karnataka and Others.

TO.

1. Sri.H.Kantha Raja,
Advocate, No.4,
Second Floor,
Kurubarasangha Building,
First Main, Gandhinagar,
Bangalore-9.
2. Sri.B.Srinivasan, B.Srinivasan,
Chief Post Master General,
Karnataka Circle, Bangalore-1.
3. Sri.G.Shanthappa,
Addl.Central Govt.Stng.Counsel,
High Court Building, Bangalore.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on 08-10-1993.

for [Signature]
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

Issued 9/10/93

gm*

[Signature]

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 8TH DAY OF OCTOBER, 1993.

PRESENT:

Hon'ble Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.
And
Hon'ble Mr. V. Ramakrishnan, .. Member(A).

CONTEMPT APPLICATION NUMBER 28 OF 1993

K. Gangadhar,
S/o Korekondappa,
Major, Ex-Branch Post Master,
Sanganakallu,
Bellary Taluk and District. .. Petitioner.
(By Sri H. Kantha Raja, Advocate)

v.

1. B. Srinivasan,
Chief Post Master General,
Karnataka Circle,
Bangalore-560 001.
2. Sri S. Jayaraman,
Post Master General,
North Karnataka Region, Dharwad.
3. Sri Ram Mohan, N.V.,
Superintendent of Post Offices,
Bellary District, Bellary.

.. Respondents.
(By Sri M.S. Padmarajaiah, & G. Shantappa, Standing Counsel)

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This petition having come up for admission to-day after notice, Hon'ble Vice-Chairman made the following:-

O R D E R

There is no ~~fairer~~ room for taking action for Contempt. Learned Standing Counsel has produced before us an order dealing with the representation made by the petitioner seeking subsistence allowance. The representation came to be made pursuant to the direction issued by us on an earlier occasion while disposing off O.A.No.6/93 on 22-2-1993. Herein the petitioner asks us to take action for Contempt in not complying with the direction of this Tribunal. Records now shown to us indicate that the direction has been carried through, but the department had



not given any relief to the petitioner because it is stated, there is no provision under the Rules to grant substance allowance. Under the circumstances if the applicant still feels aggrieved he will have to challenge that order and not seek relief under the Contempt of Courts Act. A copy of the order passed by the department declining subsistence allowance is directed to be furnished to the learned counsel for the petitioner in Court. If the petitioner is aggrieved by that order, he may take further steps to assail the same in an appropriate manner.



With the above observation, this petition stands disposed of as adversary ~~misrepresented~~.

Sd/-

OKED

MEMBER(A)

Sd/-

✓

VICE-CHAIRMAN.

TRUE COPY

15/7/93
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL LENCH
BANGALORE